

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No.62/7753/2020

This the 27th day of July, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Anayat Ashraf Makhdoomi, Age 36 yrs, S/o Mohammad Ashraf Makhdoomi R/o Tujar Sharief, Sopore.**Applicant**

(Advocate:- Mr. M A QAYOOM- Not Present)

Versus

1. State of J&K through Secretary to Government, Education Department, J&K Civil Sectt., Srinagar/Jammu & Ors.**Respondents**

(Advocate: Mr. _____)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Despite sending the link to the learned counsel for the applicant for joining the video conference, he has not joined the conference today.

2. On the previous date i.e. 24.05.2021 nobody had joined the video conference on behalf of the applicant and today also none appears for the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of the applicant.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Sushil